

(c) what steps Government propose to take to control the prices of Garlic?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT); (a) Yes, Sir.

(b) The prevailing wholesale prices of garlic (fair average quality) range between Rs. 1650 and Rs. 1700 per quintal in Delhi, Rs. 2100 and Rs. 2250 per quintal in Bombay and Rs. 2200 and Rs. 2400 per quintal in Madras.

(c) The next crop, which is expected to be larger, may bring about reduction in the prices of garlic. As a short term measure of the possibility of importing some quantity of -garlic is being examined.

Shifting of defence establishments from Aurangabad and Pime

'412. SHRI DHARAM CHANDER PRASHANT;
SHRI SURESH KALMADI;

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Centre have decided to shift major defence establishments in Aurangabad and Pune to Bangalore;

(b) if so, what are the reasons therefor; and

(c) whether the employees of these establishments have protested against this shifting and if so, what action has been taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH); (a) It has been decided that the following establishments would be shifted to Bangalore;

(1) ASC Records (MT), Aurangabad.

(2) Depot MT Wing, ASC. Aurangabad.

(3) Pay and Accounts Office (OR), ASC MT, Pune.

(b) These officers are required to inter act frequently and to support the activities of ASC Centre South at Bangalore and the ASC Centre North at Gaya. Hence, the location of these offices at Aurangabad and at Pune is not conducive to administrative efficiency and good coordination between them and the ASC Centres.

(c) A representation from All India Defence Clerks' Association. Branch Records ASC(MT), Aurangabad was received. The points raised in the representation were sympathetically considered. However, it was felt that no change in the decision to shift the offices was necessary.

Pay Commission's recommendations regarding granting of Maternity Leave

*413. SHRIMATI JAYANTHI NATARAJAN; Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that in Chapter 26 of the Report of the Fourth Pay Commission it has been recommended that in consonance with the National Objective of a small family, maternity leave to the women employees of the Central Govt, should not be granted beyond the second child; and

(b) if so, whether the recommendation is proposed to be applied to maternity leave arising out of abortion including induced abortion?

THE MINISTER OF STATE IN THE MINISTRIES OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM); (a) Yes, Sir.

(b) The recommendations of the 4th Pay Commission are still under consideration of the government and no decision has been taken.